## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 875 OF 2017 IN APPEAL NO. 201 OF 2017 & IA NOS. 514, 861 & 875 OF 2017

Dated: 26<sup>th</sup> October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

BLA Power Pvt. Ltd. .... Appellant(s)

Vs.

State of Madhya Pradesh through Energy Departments & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan

Ms. Shikha Ohri

Mr. Shourya Malhotra

Counsel for the Respondent(s) : Mr. Ashish Anand Bernard

Mr. Nitin Gaur

Mr. Paramhans for R-2/MPPMTCL

Ms. Anuradha Mishra

Mr. Varun Mohan for MPPED

Mr. Vikas Upadhyay for R-3

Ms. Mandakani Ghosh Ms. Ritika Singhal for R-6

## **ORDER**

The State Commission has filed its reply to the I.A. No. 875 of 2017. Learned counsel for respondent No.2 states that he will file reply to the I.A. No. 875 of 2017 today.

List the main appeal for further hearing on <u>07.11.2017</u>. We are informed that the bank has intimated to the appellant that the appellant is going to be declared as NPA on 29.10.2017. Since we have fixed the matter for further hearing on 07.11.2017, the appellant will be at liberty to inform the bank that this matter will be heard finally on 07.11.2017.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vg